

**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/s GLOBAL HOUSEWARE LIMITED**

Relevant particulars		
1.	Name Of Corporate Debtor	M/s Global Houseware limited
2.	Date of incorporation of corporate debtor	August 17, 2007
3.	Authority under which corporate debtor is Incorporated / registered	Registrar of Companies, Delhi, under Companies Act, 1956
4.	Corporate identity number / limited liability Identification number of corporate debtor	U27320DL2007PLC167099
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 1005, 10th Floor, K L J Tower North Plot No. B-5, Netaji Subhash Place, Pitampura DELHI 110034 <b>Principal Office:</b> Global Houseware Limited B-3/324, Sunrise Apartments, Plot No. 37, Sector-13, Rohini, Delhi -110085
6.	Insolvency commencement date in respect of Corporate debtor	3 May, 2017
7.	Estimated date of closure of insolvency resolution Process	30 October, 2017
8.	Name of the Interim Resolution Professional Address of the Interim Resolution Professional  Email address of the Interim Resolution Professional Registration Number of the interim resolution professional	Ashwani Kumar Pocket -E, Flat No. 91, Sarita Vihar, New Delhi 110076. Email: <a href="mailto:akguptafca@gmail.com">akguptafca@gmail.com</a> Registration Number: IBBI/IPA-001/IP-00090/2016-2017/1126
9.	Last date for submission of claims	16 May, 2017 (Claim should be submitted alongwith relevant documents)

Notice is hereby given that the National Company Law Tribunal, Principal Bench, Delhi has ordered the commencement of a corporate insolvency resolution process in respect of **M/s Global Houseware Limited** on 3 May, 2017.

The creditors of **M/s Global Houseware Limited** are hereby called upon to submit a proof of their claims on or before 16 May, 2017 to the interim resolution professional at the address mentioned against item 8.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith Affidavit and documentary proof in support of claim in, Form B – Claim by Operational Creditors, Form C – Claim by Financial Creditors, Form D – Claim by a Workman or an Employee, Form E – Claim submitted by Authorised Representative of Workmen and Employees. The abovementioned forms can be downloaded from the website [www.ibbi.gov.in](http://www.ibbi.gov.in) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen(s) and employee(s), may submit the proof of claims by in person, by post or electronic means. Submission of false or misleading proofs of claim shall attract penalties

Date: 05.05.2017  
Place: Delhi

Ashwani Kumar  
Interim Resolution Professional